

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PAN INDIA UTILITIES
DISTRIBUTION COMPANY LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PAN INDIA UTILITIES DISTRIBUTION COMPANY LIMITED
2.	Date of incorporation of corporate debtor	7 th Sept. 2012
3.	Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40300MH2012PLC235406
5.	Address of the registered office and principal office (if any) of corporate debtor	513/A, 5 th Floor, Kohinoor City, Kiroli Road, L.B.S. Marg, Kurla (W) Mumbai - 400070
6.	Insolvency commencement date in respect of corporate debtor	20 th September 2019
7.	Estimated date of closure of insolvency resolution process	18 th March 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hemant J Mehta Regn No: IBBI/IPA-001/IP- P00027/2016-17/10060
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B4, Panchsheel Nath Pai Nagar, Ghatkopar, Mumbai – 400077 Email: hemant@apmh.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	APMH & Associates LLP, D613/614, Neelkanth Business Park, Nathani Road, Opp. Railway Station Vidyavihar West, Mumbai –400086 ip.panindiadist@gmail.com
11.	Last date for submission of claims (*)	4 th October 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) – None based on available records
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable based on available records
14.	(a) Relevant Forms and	Web link: https://ibbi.gov.in/downloadform.html
	(b) Details of authorized representatives are available at:	Not applicable based on available records

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PAN INDIA UTILITIES DISTRIBUTION COMPANY LIMITED on 20th September 2019.



The creditors of PAN INDIA UTILITIES DISTRIBUTION COMPANY LIMITED are hereby called upon to submit their claims with proof on or before 4th October 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - **NOT APPLICABLE BASED ON AVAILABLE RECORDS**

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

: Hemant J Mehta

Date and Place

: Mumbai, 23th September 2019

